

Court No. - 36

Case :- WRIT - A No. - 6234 of 2022

Petitioner :- Deeksha Singh And 7 Others

Respondent :- State of U.P. and Another

Counsel for Petitioner :- Ajay Singh

Counsel for Respondent :- C.S.C.

Hon'ble Rajiv Joshi,J.

Heard Sri Amrendra Nath Singh, learned Senior Advocate assisted by Sri Ajay Singh, learned counsel for the petitioners and learned Standing Counsel for the respondents-1 & 2.

Present writ petition has been filed for the following reliefs:

"(i) Issue a writ, order or direction in the nature of certiorari quashing the final answer key dated 07.04.2022 and final result of UP-TET Examination 2021 dated 08.04.2022 issued by Examination Regulatory Authority, Uttar Pradesh, Allahabad i.e. Respondent No. 2 for the appointment of teachers for Class I to V.

(ii) Issue a writ, order or direction in the nature of mandamus to revise the result and to grant grace marks to the petitioners for the questions which were wrong and which were out of syllabus in the Uttar Pradesh Teacher Eligibility Test 2021 conducted by the respondent no.2.

(iii) Issue a writ, order or direction in the nature of mandamus to direct the respondent authorities for redressing the grievance of the petitioners by appointing the High Level Expert Committee for the result of Uttar Pradesh Teacher Eligibility Test 2021.

(iv) Issue a writ, order or direction in the nature of mandamus thereby directing the respondent authorities to delete the questions from the question paper, the questions which were wrong and which were out of syllabus and thereafter declare the result of UP-TET 2021.

(v) Issue a writ, order or direction in the nature of mandamus to the respondent authorities to postpone the recruitment process for the post of Assistant Teacher Recruitment Examination till the disposal of this writ petition.

(vi) Issue a writ, order or direction in the nature of mandamus to the respondent authorities directing to postpone the SUPER TEACHER ELIGIBILITY TEST (Super TET) till the disposal of this writ petition. "

It is submitted by learned counsel for the petitioners that petitioners, who are six in number appeared in UP-TET Examination-2021 and in the test, questions which were asked in UP-TET Examination-2017 are repeated in Booklet Series A, which was challenged before Lucknow Bench of this Court and was allowed vide order dated 6.3.2018 passed in Service Single

No. 28222 of 2017, in which 14 questions were found to be incorrect. It is next submitted by learned Senior Advocate that all those questions were repeated in the said examination with different answer-key, in fact the answer-key contained wrong answers.

Matter requires consideration.

Learned Standing Counsel prays for and is granted two weeks' time either to seek instruction or file counter affidavit with regard to controversy involved in the present writ petition.

Put up this case again on 25th May, 2022 as fresh.

It is made clear that any selection made by respondent no.2- Examination Regulatory Authority U.P. (U.P. T.E.T) 2021, Prayagraj is subject to final decision of this writ petition.

Order Date :- 27.4.2022

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